

FORM No. 4

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCHJABALPUR

C.C.P. 17/05

APPLICATION NO. 200

APPLICANT (S) G.K. Nair Vs. Shri P.K. Mishra & another

RESPONDENT (S)

ADVOCATE FOR

ADVOCATE FOR

APPLICANT (S) Shri Sanjay Yadav

RESPONDENT (S)

ORDER SHEET

Notes of the Registry	Order of the Tribunal
<p>Date of presentation : 13.01.2005.</p> <p>The following defects have not been rectified by the counsel</p> <ol style="list-style-type: none"> 1. Draft charges not filed. 2. Affidavit not filed. <p>This case is listed before the Registrar for removing the said defects.</p> <p><i>u/s</i></p>	<p><u>17.02.2005</u></p> <p>None for the applicant. Shri K.N. Pethia for the respondents. The learned counsel for the respondents has filed a copy of the order dated 16/02/05 4th February, 2005 passed in compliance of the direction given by the Tribunal in OA No. 169/2002 dated 3rd September, 2004. Thus, this CCP has become infructuous.</p> <p>Accordingly, since the order passed by the Tribunal has been complied with, this CCP has become infructuous and is accordingly rejected.</p> <p><i>u/s</i></p> <p>(Maan Mohan) JM</p> <p><i>u/s</i></p> <p>(M.P. Singh) VC</p> <p><i>u/s</i></p> <p>REGISTRAR</p> <p><u>28.1.05</u></p> <p>None present - Defects not removed. L.D. for removing of defects on 9.2.05 <i>u/s</i></p> <p><i>u/s</i></p> <p>Registrar Defect removed. 9.2.05</p>